

(a) whether it is a fact that a large number of passengers board the railway trains at Siwan Railway Station in Bihar;

(b) whether it is also a fact that the sale of tickets at Siwan is about Rs 2.5 lakh daily;

(c) whether it is also a fact that the trains stop there only for two minutes as a result of which it becomes difficult for all the passengers to board the train and many passengers are left behind; and

(d) if so, whether there is any proposal to extend the stoppage period of trains from two minutes to at least five minutes at Siwan Station for the facility of passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir.

(b) No, Sir.

(c) No, Sir. The trains are already scheduled to stop ranging from 5 to 25 minutes.

(d) Does not arise.

Invitation received by Bhopal Doctors from Medical Association in U. S. to Discuss Bhopal Gas Disaster

603. SHRI INDRAJIT GUPTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that a number of Senior Doctors of Bhopal both private and Government have received invitations from various medical associations in the United States to participate in Seminars or meetings to discuss the Bhopal gas disaster; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) Government do not have any specific information about private doctors receiving such invitations. However, no government doctor has received any such invitation.

(b) Does not arise.

12. 00 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report and Review on the working of University of Hyderabad for the period from 1st April, 1983 to 31 March, 1984 and Statement for delay in laying these papers, Annual Report and Review on the working of Visva Bharati, Santiniketan for 1983-84 and Statement for delay in laying these papers and Annual Accounts of Regional Engineering College Silchar for 1983-84.

THE MINISTER OF EDUCATION (SHRI K. C. PANT) : I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the period from 1st April, 1983 to 31st March, 1984.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the period from 1st April, 1983 to 31st March, 1984.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT-1155/85]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1983-84.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1983-84.

(4) A Statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 1156/85]

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1983-84 together with Audit Report thereon.

[Placed in Library. See No. LT 1157/85]

SEVERAL HON. MEMBERS ROSE

PROF. MADHU DANDAVATE (Rajapur): Before you proceed further, I want to draw your attention to the fact that we have given a notice on a very important issue. It is the question of the slum improvement scheme financed by the Centre at Dharavi where there is said to be a lot of corruption...

MR. SPEAKER: As I had told you that day, I have asked for information regarding that. When that comes we can discuss it.

PROF. MADHU DANDAVATE: You are getting information about Dharavi?

MR. SPEAKER: If there is any further question I will see.

(Interruptions)

MR. SPEAKER: Mr. Datta Samant, your adjournment motion I have not allowed. That concerns a judgment of the Supreme Court which we cannot discuss here.

(Interruptions)

MR. SPEAKER: You cannot intervene. You can move some Bill to amend the law. I am helpless. I cannot do anything.

SHRI DATTA SAMANT

MR. SPEAKER: Not allowed. You can move a private Member's Bill or amendment or whatever you like. You can do like that, but not like this. ...

* Not recorded.

(Interruptions)

MR. SPEAKER: I am bound by the Rules of the House. You may feel something but I cannot go by what you say. I am not allowing anybody on this matter....

(Interruptions)

MR. SPEAKER: I must explain to you. Mr. Samant, you please listen to me. ...

(Interruptions)

MR. SPEAKER: Look here. You will be hauled up for privilege. ...

(Interruptions)

MR. SPEAKER: Mr. Samant, I cannot allow you. I am telling something which you must listen first. You must realise what you are doing. You have other means. You can move a Private Member's Amendment or anything like that which can come on the floor of the House. Here it is clearly stated:

"The wisdom of the judgment of the Supreme Court cannot be questioned on the floor of the House. It is not proper. Courts only interpret the law passed by the Parliament and where Members feel that the law is otherwise than what has been interpreted by the courts, they can have the law amended"

That is open to you.

(Interruptions)

MR. SPEAKER: I am not barring you. I have not barred you from bringing an amendment. You can bring it.

(Interruptions)

MR. SPEAKER: We are taking up everything one by one. We cannot take up all of them at the same time. You can come to me, I will let you know.

(Interruptions)*

*Not recorded.

MR. SPEAKER : Mr. Datta Samant, you are becoming irresponsible. You are making some irresponsible statements. I have not allowed him. It will not form part of the record because he is making very irresponsible statements. ...

(Interruptions)

MR. SPEAKER : Anything can happen. What can I do! Not allowed.

*(Interruptions)**

MR. SPEAKER : You can bring in... Shri Datta Samant, I will name you if you do not sit down now. I have had enough of it.

DR. DATTA SAMANT (Bombay South Central) : I differ with your decision and I walk out.
1205 hrs.

(At this stage, Dr. Datta Samant left the House)

SHRI P. KOLANDAIVELU (Gobichettipalayam) : Sir, Government of India has taken a decision to close all the modern rice mills in the country.

MR. SPEAKER : Have you given any notice ?

SHRI P. KOLANDAIVELU : Sir, I have already given a notice under Rule 197.

MR. SPEAKER : We will look into it. Whatever you have given me, I will look into it, I have already allowed a statement under Rule 377 on this.

12.06 hrs.

PAPERS LAID ON THE TABLE-contd.

[English]

Annual Report and Review on the working of Central Research Institute for Yoga, New Delhi for 1981-82 and Statement for delay in laying these papers

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : Sir, on behalf of Shrimati

* Not recorded.

Mohsina Kidwai. I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1981-82.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1158/85]

12.07 hrs.

MATTERS UNDER RULE 377

(English)

- (i) Need to amend the law in view of judgement of Supreme Court upholding the Government's right to dismiss an employee in public interest without holding any enquiry

SHRI LALIT MAKEN (South Delhi) : Sir, the Supreme Court judgement appearing in newspapers today justifying dismissal of a Government employee in public interest has put the 12 million Government employees in jeopardy. Who will determine as to whether the dismissal is in public interest? Surely the bureaucrats on whose mercy will depend the security of service of a Government employee.

The government should consider the judgement and the serious repercussions it will have on the Government employees. The government should come forward with necessary amendments so that the 12 million government employees are not denied the right to be heard and are not taken away from the purview of natural justice.